

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-110066

BENCH-SM

COURT –IV

Excise Appeal No.E/50492, 50519, 50536-50537/2018 [SM]

[Arising out of Order-in-Appeal 309-312/CI/DLH/2017 dated 16.11.2017 passed by the Commissioner (Appeals), Central Excise, New Delhi]

Shri Ashok Kapoor
M/s.Shree Ganesh Industries
M/s. Ganesh Udyog
Shri Anil Kapoor, Proprietor of M/s. Ganesh Udyog ...Appellant

Vs.

C.C.E., Delhi

... Respondent

Present for the Appellant : None
Present for the Respondent: Mr.K. Poddar, D.R.
Mr. S.Nunthuk, JCDR

Coram: HON'BLE MRS. RACHNA GUPTA, MEMBER (JUDICIAL)

Date of Hearing/Decision: 10/05/2018

FINAL ORDER NO. 51763-51766/2018

PER: RACHNA GUPTA

None appeared for the appellants despite the notice have been issued. It appears that the appellants are not interested in pursuing their appeals.

2. It may be mentioned that as per the maxim *VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT*, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeals are dismissed for default.

[Dictated and pronounced in the Open Court]

(RACHNA GUPTA)
MEMBER (JUDICIAL)

Anita